

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 312

IA-1076/2021, IA-1446/2021,

In

IB-25(ND)/2021

IN THE MATTER OF:

ASREC (India) Ltd.

.... Petitioner/Applicant

Vs.

Smt. Tarun Kapoor

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Chirag Sharma, Mr. Shikhar Misra Advs.
For the RP : Mr. Kamal Agarwal Adv.
For the Personal : Mr. Ranjana Roy Gawai, Mr. Pervinder Tanwar, Mr.
Guarantor Shikher Upadhyay, Mr. Prateek Gupta Advs.

ORDER

Due to paucity of time, the matter is adjourned to **23.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik